

FORM G
INVITATION FOR EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

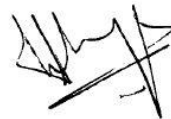
RELEVANT PARTICULARS		
1.	Name of the corporate debtor	KAIL Limited
2.	Date of incorporation of corporate debtor	23 rd August 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate identity number / limited liability identification number of corporate debtor	U99999MH1995PLC131152
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Auto Cars Compound Adalat Road, Aurangabad MH - 431005 Corporate Address: No 171, 17 th Floor, C wing, Mittal Court, Nariman Point, Mumbai – 400021.
6.	Insolvency commencement date of the corporate debtor	08 th June 2018
7.	Date of invitation of expression of interest	14 th September 2019
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed EOI and eligibility criteria are available on the website of the corporate debtor: www.kailltd.com
9.	Norms of ineligibility applicable under section 29A are available at:	Available on the website of the corporate debtor: www.kailltd.com
10.	Last date for receipt of expression of interest	5 th March 2020 (Fourth Extension - 5 th March 2020) (Corrigendum to the 3 rd extension calling for EOI's and Resolution Plans upto 5 th March, 2020 vide publication dated 7 th February 2020) (Third Extension - 17 th January 2020 upto 3.00 p.m.) (Second Extension - 14 th December 2019) (First Extension - 26 th October 2019) (Originally – 14 th October 2019)
11.	Date of issue of provisional list of prospective resolution applicants	5 th March 2020 (Fourth Extension - 5 th March 2020) (Corrigendum to the 3 rd extension calling for EOI's and Resolution Plans upto 5 th March, 2020 vide publication dated 7 th February 2020) (Third Extension - 17 th January 2020 upto 4.30 pm) (Second Extension - 14 th December 2019) (First Extension - 5 th November 2019) (Originally - 24 th October 2019)
12.	Last date for submission of objections to provisional list	5 th March 2020 (Fourth Extension - 5 th March 2020) (Corrigendum to the 3 rd extension calling for EOI's and Resolution Plans upto 5 th March, 2020 vide publication dated 7 th February 2020) (Third Extension - 17 th January 2020 upto 6.00 pm)

		(Second Extension - 15 th December 2019 up to 6.00 P.M.) (First Extension - 10 th November 2019) (Originally - 29 th October 2019)
13.	Date of issue of final list of prospective resolution applicants	5 th March 2020 (Fourth Extension - 5 th March 2020) (Corrigendum to the 3 rd extension calling for EOI's and Resolution Plans upto 5 th March, 2020 vide publication dated 7 th February 2020) (Third Extension - 17 th January 2020 upto 7.30 pm) (Second Extension - 15 th December 2019) (First Extension - 20 th November 2019) (Originally - 8 th November 2019)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	5 th March 2020 (Fourth Extension - 5 th March 2020) (Corrigendum to the 3 rd extension calling for EOI's and Resolution Plans upto 5 th March, 2020 vide publication dated 7 th February 2020) (Third Extension - 18 th January 2020) (Second Extension - 15 th December 2019) (First Extension - 10 th November 2019) (Originally - 29 th October 2019)
15.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	The Resolution Professional shall share the documents through e-mail or virtual data room after verification of KYC documents and eligibility criteria under section 29A of Insolvency and Bankruptcy Code, 2016 and prequalification criteria as approved by the Committee of Creditors.
16.	Last date for submission of resolution plans	04 th April, 2020 (Fourth Extension – 21 st March 2020) (Corrigendum to the 3 rd extension calling for EOI's and Resolution Plans upto 5 th March, 2020 vide publication dated 7 th February 2020) (Third Extension - 30 th January 2020) (Second Extension - 14 th January 2020) (First Extension-10 th December 2019) (Originally – 28 th November 2019)
17.	Manner of submitting resolution plans to resolution professional	Via sealed envelope or as mentioned in the request for resolution plans.
18.	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	20th April 2020
19.	Name and registration number of the resolution professional*	Mr. Avil Menezes IP Registration No: IBBI/IPA-001/IP-P00017/2016-2017/10041
20.	Name, Address and e-email of the resolution professional, as registered with the Board	Mr. Avil Menezes Address: 416, Crystal Paradise, above Pizza Express, Veera Desai Road, Andheri (West), Mumbai- 400053.

		Email ID: avil@caavil.com
21.	Address and email to be used for correspondence with the resolution professional	Address: 416, Crystal Paradise, above Pizza Express, Veera Desai Road, Andheri (West), Mumbai- 400053. Email ID: irp.kailtd@gmail.com
22.	Further Details are available at or with	Mr. Avil Menezes Email ID: irp.kailtd@gmail.com Website: www.kailtd.com
23.	Date of publication of Form G	21 st March 2020 (Fourth Extension – 09 th March 2020) (Corrigendum to the 3 rd Extension calling for EOI's and Resolution Plans upto 05 th March, 2020 vide publication dated 7 th February 2020) (Third Extension - 16 th January 2020) (Second Extension - 12 th December 2019) (First Extension - 15 th October 2019) (Originally – 14 th September 2019)

Date: 21st March 2020
Place: Mumbai

For and on behalf of KAIL Limited




Avil Menezes

Resolution Professional of KAIL Limited

IP registration details as under:

Reg. no. IBBI/IPA-001/IP-P00017/2016-2017/10041

416, Crystal Paradise Co-Op Soc. Ltd., Off
Veera Desai Road, Andheri West. Mumbai –
400053